

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 3324
(TO BE ANSWERED ON 31.03.2022)

**IMPLEMENTATION OF SECTION 44 OF THE LOKPAL AND
LOKAYUKTA ACT, 2013**

3324 SHRI VIVEK K. TANKHA:

Will the **PRIME MINISTER** be pleased to state:

- (a) the status of implementation of Section 44 of the Lokpal and Lokayukta Act, 2013;
- (b) the details of Government employees who have not yet made disclosure of their assets and liabilities in accordance with Section 44 of the above-mentioned Act;
- (c) whether Government has issued notices or warnings to the erring employees, if not, the reasons therefor; and
- (d) whether the information disclosed under this section is available in public domain, if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (d): Section 44 of the Lokpal and Lokayuktas Act, 2013 reads as under:

44. On and from the date of commencement of this Act, every public servant shall make a declaration of his assets and liabilities in such form and manner as may be prescribed.

Presently, government employees are filing annual property returns before their respective cadre controlling authorities.
